

Promotion of S.C./S.T. Income-tax Officers

*316. SHRI M. P. VARMA: Will the Minister of FINANCE be pleased to state:

(a) the number of Income-tax Officers belonging to Scheduled Castes and Scheduled Tribes whose names were approved by the Departmental promotion Committee in July, 1974 for promotion to the posts of Assistant Commissioners of Income-tax;

(b) the number of such officers promoted till 15th February, 1975; and

(c) the reasons for not promoting the remaining officers?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB MUKHERJEE): (a) The Departmental promotion Committee which met in July, 1974, prepared a select panel of 122 officers including 17 officers belonging to Scheduled Castes and Scheduled Tribes.

(b) and (c) 119 officers, including 14 officers belonging to Scheduled Castes and Scheduled Tribes, included in the select panel, were promoted in October, 1974. The remaining 3 officers who were at the bottom of the Select panel, and happen to belong to Scheduled Castes and Scheduled Tribes, could not be promoted along with the others, for want of vacancies at that time. Vacancies became available subsequently but these 3 officers could not be promoted in view of the judgment of the Andhra Pradesh High Court quashing the aforesaid select panel. After due legal process, the matter was moved before the Supreme Court of India, who have *inter alia* granted *ad interim ex-parte* stay of the operation of the High Court's judgment. Orders promoting the 3 officers have since been issued.

Promotion of Class II Income-Tax Officers to Class I

*317. SHRIMATI MARGARET ALVA:

SHRI HARSH DEO MALA-VIYA:

SHRI SARDAR AMJAD ALI:

DR. V. B. SINGH:

SHRI ROSHAN LAL:

Will the Minister of FINANCE be pleased to refer to the answer to Starred Question 323 given in the Rajya Sabha on the 27th November, 1973 and state:

(a) whether a group of Class II Income-tax Officers were promoted to Class I a few days ago;

(b) if so, whether they would be allowed to continue in Class I posts; and

(c) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB MUKHERJEE): (a) 345 Income-tax Officers (Class II) were provisionally appointed to officiate as Income-tax Officers, Class I (Junior-Scale), on *ad hoc* basis, up to the 31st May, 1975, subject to specified conditions.

(b) and (c) The matter is under examination.

Development of Taj Complex

*318. SHRI GANESH LAL MALI:

SHRI KHURSHED ALAM KHAN:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that elaborate plans finalised some years ago for the development of Taj Complex are yet to be implemented;

(b) if so, what are the reasons therefor; and

(c) what action is proposed to be taken to ensure expeditious implementation of the proposed schemes?